

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 106 of 2020(SZ)

BETWEEN

Atana Flat Owners and Residents
Association, Regn.No.80/2018
Rep. by its Secretary Mrs.Suguna
Vandalore-Walajabath Road,
Karanithangal Village,
Kancheepuram District – 602105.
Mobile: 99402 79186
E-mail: atanaassociation@gmail.com

: Applicant

AND

1. The District Environmental Engineer
Tamil Nadu Pollution Control Board,
Plot No.CP-5B, SIPCOT, Oragadam,
Sriperumbudur Taluk,
Kancheepuram District – 602 105.
Email ID : tnpcboragadam@gmail.com
Phone: 9884800236

2. M/s. Arun Excello Construction LLP.
Rep. by its Designated Partner
Bhattad Towers, II Floor,
No18, West Cott Road,
Royapettah, Chennai-600 014
Phone: 044 - 2841 2841
E-mail: ae@arunexcello.com

3. The Chairperson
State Level Environment Impact
Assessment Authority (SEIAA)
Govt. of Tamil Nadu
Panagal Maligai, 3rd Floor,
Saidapet, Chennai – 600 015.
Phone: 044-24359974
Fax: 044 – 24359975
Emails : tnforest@tn.nic.in
and pcctfn@tn.nic.in

: Respondents

**REJOINDER FILED BY THE APPLICANT TO THE
COUNTER AFFIDAVIT FILED BY 2ND RESPONDENT**

1. The applicant denies the various averments contained in
the counter affidavit filed by the 2nd respondent and the 2nd
respondent is put to strict proof of the same.

For ATANA FLAT OWNERS AND RESIDENTS ASSOCIATION



Secretary

2. The averments in Para 9 of the counter affidavit that "the STP provided was of the required capacity proportionate to the number of apartments calculated on the basis of number of occupants in each apartment as per the standards recommended by the NBC" are denied as false. The STP was not provided in proportion to the number of apartments calculated on the basis of number of occupants in each apartment. The STP provided by the 2nd respondent is less in proportion to the number of occupants in each apartment.

3. The reply in the counter affidavit of the 2nd respondent is full of falsity and contrary to the Environment laws and guidelines, and thereby the 2nd respondent is trying to completely misguide the applicant as well as this Hon'ble Tribunal.

4. The contentions of the 2nd respondent in Para 9 of the counter affidavit are denied as incorrect and misleading. Firstly, the flat owners of the Atana are not low-income group, as stated by the 2nd respondent. Considering the flat size (from 500 sq.ft. to 850 sq.ft., and 500 to 800 UDS, single BH and double BH mixed), Flat cost and amenities cost paid by the owners, they are Medium-Income group. The 2nd respondent is duty bound to offer explanation as to how they arrived the Flat owners of Atana as 'low-income group'. Consequently, the very basis of the calculation made by the 2nd respondent by treating the Atana flat owners as 'Low income group' cannot be sustained. The 2nd respondent cannot fix a criteria for STP

design to the 'income group' basis. The 2nd respondent has not stated anything as to what is the criteria of STP for Medium Income Group. There are 198 dwelling units in Atana alone and thereby, as per the calculation of the 2nd respondent, each unit shall have 5 persons (198 x5) viz. 990 persons. The 2nd respondent has not stated the capacity of STP and whether the STP capacity installed is in proportion to the need of 990 persons. There is no reference either in the Construction Agreement or in the manual of STP, that the STP design is for 'low income group' and it is as per the standard prescribed under Part IX – Clause 4.1.1 and Part-IV of NBC 2005.

5. There is no whisper on the part of the 2nd respondent regarding the soil absorption capacity in both winter and summer season. The STP manual states that it is 1048 person and 135 litre per day, per person. In the STP manual, it is not mentioned as to what is the maximum rate of STP treatment. Similarly, the 2nd respondent has not stated about the STP capacity for letting-out treated water per day. The STP installed is faulty in its every feature like size, design, capacity, capability, etc. The 2nd respondent had reduced 20% water consumption utility at 141 lit/day/person and after using this water, the waste water flow per person is 113-litr/day/person. It is not the basis of drinkable water. The waste water are contained and delivered to STP via pipe and hence, there is no evaporation loss.

6. The contentions of the 2nd Respondent in para 10 inadvertently brings out the inadequacy of the STP treatment plants in all the four housing association. The Respondent had admitted to the fact that it is only by way rationing the usage of the water and restricting the number of the occupants per flat that the other three housing association could manage the STP plant and it goes on to show in practical way that the STP design was inadequate for the proper and round the clock functioning.

7. The 2nd Respondent in para 10 had made a baseless allegation that the issue arising in Atana Association was because of the non-maintenance of the STP, wherein the truth is the same Electrician and Plumber employed by the 2nd Respondent for the maintenance of the STP continue to work with the Atana Association till date and they continue to operate the STP in the same manner as they were instructed by the 2nd Respondent, when they were employed with them. It is further pertinent to mention that the 2nd Respondent had not bothered to conduct any systemic training sessions on the proper maintenance of the STP while handing over the operation of the STP to the Petitioner nor they have provided the Petitioner with any documentary standard operating procedure for the maintenance of the STP till date. The operation of STP from the very beginning was being conducted in a haphazard manner.

For ATANA FLAT OWNERS AND RESIDENTS ASSOCIATION



Secretary

8. The 2nd Respondent in Para 10 had made a blatantly false statement that the STP had become defunct only after the handing over of maintenance to the Atana Housing Association, wherein the truth is the Petitioner had been raising the issue of malfunctioning of the STP even while the 2nd Respondent was in-charge of the maintenance of the STP and several e-mail communication regarding the persistent issues in drainage system had been sent and acknowledging the same the 2nd Respondent had made site visits and attended meetings to solve the issues. The Petitioner association had conducted several meeting among its own members and the presence of the Sewage disposal problem had been discussed and duly informed to the 2nd Respondent for proper corrective action.

9. The Petitioner submits that in response to the repeated enquiries the 2nd Respondent has offered a compromise solution via email dated 6.12.2018 and had offered to buy Sewage Tanker Lorry of 12,000 Ltrs capacity for the purpose of disposal of effluents from STP. The Petitioner declined the offer, as it was well known from the experience of the nearby housing associations that the compromise solution of using Tanker Lorry for Sewage disposal offered by the 2nd respondent is only a stop-gap measure to renounce the burden of finding a permanent solution.

10. The 2nd respondent had also offered to building a holding tank for holding the effluents as a trial and error method in Vasantha Apartments and the nature of the soil made the

experiment a failure and a proper solution for the drainage continues to be elusive for the Petitioner

11. The 2nd Respondent in Para 11 had by their own volition admitted there was no change in the design or alteration of the STP. It is important to mention at this juncture that the storm water drain pipe is connected to the storage tank where untreated drainage water from the houses is stored and it is through this connection that untreated water ends up in highway and the presence of illegal connection to the storm-water drain with the untreated water storage clearly demonstrates the faulty design on the part of the 2nd respondent from the very beginning.

12. The 2nd Respondent had not made a proper and formal handover of the operation of the STP since the issue of STP has been long pending and the 2nd Respondent had not transferred any documents relating to the operation of the STP.

13. The contentions in Para 18 of the counter affidavit that, the entire built-up area for the entire constructions in the applicant's project is within 20,000 sq.mtr., and the approval as such from State Environmental Impact Assessment Authorising Committee is not required" which is false. The 2nd respondent has conveniently referenced the Notification in S.O.1533 dated 14th September 2006, which prescribes requirement of clearance from 20,000 sq.mtrs. However, as per the MoEF & CC, Government of India in Notification S.O.No.417 (E) dated 03.03.2008, and 731 (E)

dated 04.04.2012 stipulates clearance from SEIAA for the matters falling under Category 'B' depending upon the thresholds of the activities. Accordingly, Clause 2 requires clearance from SEIAA, which is extracted hereunder:-

Clause 2. Environment Clearance

2.6 As majority of the buildings, which will come up, will be having built-up area of less than 20,000 sq.meter, so to get the full benefit of these environment norms in buildings, it is proposed to cover all the buildings with built-up area of more than 5,000 sq.meter.

14. Therefore, it is crystal clear that, all the buildings with a built-up area of more than 5,000 sq.meters shall cover clearance from the Environment Impact Assessment Authority. The applicant submits that, as per averments in Para 5 of the counter affidavit, the 'Vasantha project' was completed in 12.01.2015. The approval for 'Atana' was granted on 15.05.2015 and the project was completed on 02.09.2016.

Thus, the requirement of Environment Clearance certificate is very crucial for the buildings with more than built-up area of 5,000 sq.meters as per the said amendment, which is applicable to the 2nd respondent at the relevant point of time. The parameter stipulated under the said Amendment is only to ensure to get full benefits of environmental norms. The 2nd respondent had violated all the norms and mandates and thereby, left the flat owners in lurch.

15. Subsequently, a further Amended was made on 16.10.2016 by the Ministry of Environment, Forest and Climate Change as follows:

*"Area less than 20,000 sq.mtr. will be subject to a self-declaration. However, the buildings of size 5,000 sq.metr. to 20,000 sq.mtr. **will also follow environmental norms for construction and maintenance phase.**"*

The Qualified Building Environment Auditors as empanelled by the MOEFCC would assess and certify the building projects."

16. The applicant submits that, the building projects done by the 2nd respondent was not assessed or certified by the Qualified Environment Auditors and even assuming that the building project is less than 20,000 sq.mtrs, for this particular Atana project, it requires to follow the environmental norms and maintenance phase. It is not known as to whether the 2nd respondent had submitted any Self-Declaration to the Environment Impact Assessment Authority and such Self-Declaration was approved by the EIAA and the counter affidavit is silent about this aspect. This would clearly prove that the 2nd respondent did not submit a Self-Declaration to the SEIAA, as required under the amended Notification.

17. This Hon'ble Tribunal by order dated 21.07.2020 had appointed a Joint Committee to ascertain the factual situation as well as any violation of environmental law by the builder. Accordingly, the Joint Committee had conducted inspection and submitted its report. The Joint Committee had recommended for levy of damage cost Rs.3,29,29,687/- on the

2nd respondent. The cost of damage levied by the Joint Committee is based on the physical verification and the same cannot be denied by the 2nd respondent and hence, the 2nd respondent should be directed to pay the damage at once. The Joint Committee has submitted its recommendations and the relevant portions are extracted as follows:

- The developer has not obtained consent for establishment and operate from the Tamil Nadu Pollution Control Board.
- The overall built-up area is 54,607.486 sq.mtr.
- All the 4 individual STPs are not having sufficient adequate capacity to treat the untreated sewage and because of this, the Committee is felt that all 4 STPs has to be certified/approved by the competent authority/institutions. If it is inadequate, the same may be revamped and put into operation.

18. Therefore, apart from non-compliance and deliberate and intentional failure to obtain the Clearance from the Environment Impact Assessment Authority and the Tamil Nadu Pollution Control Board, the 2nd respondent had installed faulty STPs in every aspect. Therefore, the 2nd respondent is duty bound and liable to make the STPs operational without causing any disturbance to the residents and the environment, and thus render justice.

Dated at Chennai this 16th day of September, 2021

For ATANA FLAT OWNERS AND RESIDENTS ASSOCIATION



Secretary

Applicant

VERIFICATION

I, Mrs. Suguna, Secretary, Atana Flat Owners and Residents Association, the applicant herein, do hereby state and solemnly declare that what is stated in the above paragraphs are true and correct to the best of my knowledge and I believe the same to be true.

Verified at Chennai this 22nd day of December, 2021

FOR ATANA FLAT OWNERS AND RESIDENTS ASSOCIATION



Secretary

Applicant

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1. The District Environmental
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Tamil Nadu Pollution Control Board,
2. M/s. Arun Excello Construction
LLP.
Rep. by its Designated Partner
3. The Chairperson
State Level Environment Impact
Assessment Authority (SEIAA)
: Respondents

**REJOINDER FILED BY THE
APPLICANT TO THE
COUNTER AFFIDAVIT FILED BY
2ND RESPONDENT**

M/s. R.PRABHAKARAN (1646/2001)
M.KARPAGAM (2413/2018)
SINDHUJA K. (MS 4910/2019)

Counsel for the Applicant

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Mobile: 99402 79186
E-mail: atanaassociation@gmail.com

: Applicant

AND

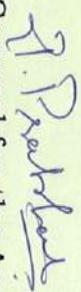
1. The District Environmental Engineer
Tamil Nadu Pollution Control Board,
2. M/s. Arun Excello Construction LLP.
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Date : 24-12-2021


Counsel for the Applicant

RE: Sunday Visit

10 messages

A

crm.atana@arunexcello.com <crm.atana@arunexcello.com>
To: atana association <atanaassociation@gmail.com>

Fri, Jun 1, 2018 at 1:24 PM

Dear Sir,

Greetings.

Due to other pre planned program, our Sr. General Manager, Mr. V.Srinivasan unable to attend this meeting.

Hence myself, our Managers Mr. Senthil Kumar, Mr. Karupasamy from HO and Mr. Saravanan, Sr. Manager and Mr. Arun Kumar, Asst Manager Facility Dept will be attending the meeting.

We will be there at Atana Site at 10 am on Sunday 3rd June.

Thanks

K.RAMNATH

From: atana association [mailto:atanaassociation@gmail.com]
Sent: Wednesday, May 30, 2018 3:59 PM
To: crm.atana@arunexcello.com
Subject: Reg: Sunday Visit

Hi Arun Excello Team,

As discussed during in your office on 29.05.2018.

We hope Mr.Srinivasan -GM of M/s -Arun Excello will be visiting ATANA project by Sunday 03.06.2018.

we are all excepting the same.

Regards,

Satheesh Kumar R

Dear Ram,

Thanks for your response mail.

we request you to arrange decisions making person to conduct this meeting like senior level person like Mr.lakshman from your end. To conclude all the issues. so kindly arrange same.

thanks.

Regards,

Muthukumar. R

Secretary of atana association (if register)

[Quoted text hidden]

2

Sat, Jun 2, 2018 at 10:55 AM

crm@arunexcello.com <crm@arunexcello.com>

To: atanaassociation@gmail.com

Cc: crm.atana@arunexcello.com

Dear Sir,

Greetings from Arun Excello!!

With regards to the trail mail, I understand your concern and as I have prescheduled my personal trip on Sunday & Monday (3rd & 4th June 2018) unable to attend the meeting. Request you to support with the team mentioned in the trail for any clarification and same would be addressed post confirmation from the concern authority . If you still insist my presence for the meeting kindly reschedule on some other day.

Thanks for the understanding with us.

Best Regards,

Lakshmanan Annamalai,

Manager – Customer Relation.

Mob: 9791040654.



[Quoted text hidden]

[atana association](mailto:atanaassociation@gmail.com) <atanaassociation@gmail.com>
To: crm@arunexcello.com

Sat, Jun 2, 2018 at 2:57 PM

Dear Sir,

Thanks for your response below mail,

https://mail.google.com/mail/u/1/?ik=5d2dc477b5&view=pt&search=all&permthid=thrad_49%2A16070660160740004000

Thanks & Regards,
Muthukumar. R
secretary of atana association (if register)
[Quoted text hidden]

5

crm@arunexcello.com <crm@arunexcello.com>
To: atana association <atanaassociation@gmail.com>

Thu, Jun 7, 2018 at 3:14 PM

Dear Sir,

Greetings from Arun Excello.

We are coming for meeting to discuss about ongoing issues. Request you to make your presence at site to resolve the matter at earliest. Kindly acknowledge for confirmation.

[Quoted text hidden]

atana association <atanaassociation@gmail.com>
To: CRM ARUN EXCELLO <crm@arunexcello.com>

Sat, Jun 9, 2018 at 12:41 PM

Dear Sir,

Thanks for coming, we will be available on site tomorrow 10Am,

Regards,
Muthukumar. R
[Quoted text hidden]

crm@arunexcello.com <crm@arunexcello.com>
To: atana association <atanaassociation@gmail.com>

Sat, Jun 9, 2018 at 11:15 PM

Dear Sir,

Thanks for confirmation and we will be at site by 10.30 AM.

[Quoted text hidden]

atana association <atanaassociation@gmail.com>
To: CRM ARUN EXCELLO <crm@arunexcello.com>

Mon, Jun 11, 2018 at 11:10 PM

Dear Team,

Thanks for your visit for our premises on Sunday(10/06/2018) after long follow up from our end, discussed point mentioned below.

WATER PROBLEM

- We have 3 bore well for around 196 residence, out of that two is not working, one was partially working
- In particular house more than 12 members are staying (day shift 6, night shift 6); it will lead us to water shortage issue,
- We didn't notice any source for rain water harvesting system i our campus.
- we need another 3 bore well in working condition to solve our water problem.

ELECTRICAL PROBLEM

<https://mail.google.com/mail/u/1/?ik=5d2dc477b5&view=pt&search=all&permthid=thrad-49%3A1602056015271293450&siml=msg-49%3A1602056>

- Power was dy-passed to near building from our block 3 illegally,
- Need another transformer.

BACHELORS

- More people are staying in house will lead us to water shortage issue,
- Several time used liquor bottles were kept on corridor and pathway it was lead our house atmosphere,
- In block 3 two times liquor bottles was broken in path way,
- Lots of noise are created by bachelors which are irritating us,

SUPER MARKET / MESS

- Because of commercial usage in our premises there is an access of unknown party(super market and mess G26 B3)
- If the commercial usage is common for all, then make a separate entrance for those who use the commercial part,

SECURITY

- Security person are not aware of residential people and their vehicles, because security are being changed / shifted frequently, even some security do not know the block door nos
- We need stable and knowledgeable guards,

GARBAGE

- Garbage is not cleared on the daily basis,
- housekeeping is not maintain terrace regularly,
- housekeeper are using only one bucket of water for moping whole block, reason was no tap available common usage.

DRAINAGE

- Drainage issue has to be fixed permanently ASAP,
- From Megha to Atana block lot of gutter water is coming which leads lot of bad smell, we informed several times to Mr saravana and Mr. Arun but till now not taken any action form last one year.

TERRACE ROOF TILE

- Terrace roof tile to be fixed to avoid water leakage,

GENERAL ISSUE

- Drizzles coming inside house during raining time
- Air crack
- Water leakage
- spitting on step, terrace and common area
- Bathroom window need to be fixed half part

THING TO CLARIFY

- Where is the children play area
- landscaped garden
- Security maintaining resister book
- Accessible gate two wheeler
- How many EB meter for common area

Please go through above all point and discuss with higher authority / team and come back with cut off date for all above as per our discussion,
GENUINE REQUEST TO ARUN EXCELLO TEAM IF ABOVE POINT NOT CLOSED IS VERY DIFFICULT TO TAKE OVER FROM YOUR TEAM.

Hope you understand the practical concerns and do needful.

Regards,

Muthukumar. R

Secretary of Atana association (if register)

[Quoted text hidden]

crm@arunexcello.com <crm@arunexcello.com>

Wed, Jun 13, 2018 at 10:00 AM

<https://mail.google.com/mail/u/1/?ik=5d2dc477b5&view=pt&search=all&permthid=thread-f%3A1602056015271293430&siml=msn-f%3A1602056>

4/5

Dear Sirs,

5

Thanks for your support and co-operation for the meetings held on 10.06.2018. We have taken up the quires with concern and will revert back with tentative timelines shortly. However the possible issue have started addressing simultaneously by Mr.Saravanan and Team at site. Hope you are aware of it.

If any deviation / changes please revert us for better clarity.

[Quoted text hidden]

atana association <atanaassociation@gmail.com>
To: "crm@arunexcello.com" <crm@arunexcello.com>

Wed, Jun 27, 2018 at 10:53 PM

Dear Arun Excello Team,

we are still awaiting for your great replay on below mail.

Regards,

Muthukumar. R

Secretary of Atana association.

[Quoted text hidden]

Name	Block	Room No	Mobile no.	Signature
Therakumar	B-8	55	9895617769	N. J. S.
K. Gurumoorthy	I	87	9449998998	ks
M. Rajesh	III	F4	9176451237	M. Raju
P. oobalan	II	S-23	9962729188	d
R. KASTHILEYAN	I	G-7	8667519088	Shy
C.P. RAO	I	G-6	9884051005	W. J. S.
E. Venkatesan	III	S-31	9710006054	ELU
SSK RAGAVENDU	I	F-5	9962156895	SRV
R. Pradeep kumar	III	G-11	9884468131	PMJ
CH. Lakshmi Devi	I	S-6	9677254856	Ch. Anand
Lakshmi Bala	I	G-14	9944731261	anurag
S. Sathya Lakshmi	II	S-19	9283151294	B
<i>Swarnam</i>				
V. Jeeva Sundaramoorthy	II	F-18	9840054194	Ch. Prasad
S. Parishankar	I	F-7	875645095	Pr
G. Giridhar	II	G. 24	9841998454	Ch
M. N. Vijaya	III	F, 18	8422856419	9888
B. Mohamed Raza	II	S7	8056084958	Ch. Anand
Pranav Kumar	III	S15	99665533	Pr
K. Niji Prade	II	G17	9986174263	Pr
Rajiv APL	B-II	S-9	7372778824	Pr
Gangathi T	B-2	S.5	9095614769	Pr
A. Rangana	BIT	S1	9940910596	Pr
Kanaka	G12	B1	9600922622	Pr
S. Anithiprasad	827	B2	8938629014	S. Anand
Jayanthi	G3	D1	994027908	Pr
S. S. Sakarathin	F11	B2	9974449999	9974440137
K. Srinivas	G16	B3	9176574929	Pr

Reg. 00/2010
 ANNA FLAT OWNERS AND RESIDENTS ASSOCIATION
 9841778454
 Secretary

Reg. 00/2010
 ANNA FLAT OWNERS AND RESIDENTS ASSOCIATION
 9889665228
 President

10/06/2018 Morning 10.30

9

Today grievance redressal meeting of the Atana Executive Committee Members and Members conducted in the presence of Mr.Lakshmanan, Mr.Saravanan, Mr.Arjun, Mr.Karuppasamy, headed by Mr.Ramnath. Mr.Devid (President). In this, all the residents put-forth their problems by way of a petition. It has been assured that all the problems will be resolved. Agreed by this, the following persons have signed.

M.Vimalkumar	B3 - G2	Signature
S.Sakunthala	B2 - F11	Signature
K.Gurumoorthy	B1 S7	Signature
B.Lakshmi Balu	B1 G14	Signature
Ramakrishnan D.	B3 S15	Signature
Jayanthi Muralikrishnan	B1 G3	Signature
V.Meenakshi Sundaram	B2 F6	Signature
R.Dhanasekar	B2 S1	Signature
S.Vignesh	B1 S4	Signature
S.Authiprabhu	B2 S27	Signature
R.Elumalai	B1 G5	Signature
S.Charles Peter	B1 G9	Signature
B.Balasubramaniam	B3 F23	Signature
B.Ramprakash	B1 S3	Signature
K.Vijipandi	B2 G17	Signature
Murali Kannan	B1 G3	Signature
Mathan	B3 G3	Signature
Boobalan S.	B2 S23	Signature
A.Rengaya		Signature

With responds to the query needs to be discussed
with concern department. Will try to fix the issue based
on the feasibility

sd/-

Today morning at about 11.00 Special General Body meeting commenced headed by the President David and Association Members, Resident owners, Arun Excello Members (Saravanan, Manager, Arun Maintenance, Vignesh, Maintenance incharge). In this, resident owners participated and put-forth each of their grievances. Arun Excello incharge officials considered these problems and assured that the same will be rectified.

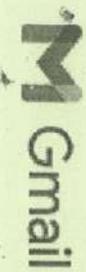
1. Bore : Drinking water problems was explained, it has been agreed by them that motors will be fixed in four bores and made operational.
2. Drainage: It has been insisted to purchase the drainage lorry enabling to let out the drain water. For this, both the Association and the Residents have not agreed. The major demand of the Association is for the letting out of drain water, it has been requested to arrange for inner rotation system. The officials of Arun Excello replied that they will discuss the issue with the management officials and agreed to find a solution.
3. Children's Play area: The management of Arun Excello agreed to fix the equipments in the old garden area itself.
4. E.B. It has been assured that solution will be reached soon.

Name	Block	Room No.	Mobile No.	Signature
Thevakumaran M.	B-2	S5	9095617769	Signature
K.Gurumoorthy	I	S7	9444978598	Signature
M.Rajesh	III	F4	9176451237	Signature
Boobalan	III	S23	9962729187	Signature
R.Karthikeyan	I	G.T	8667519085	Signature
C.P.Rao	I	G6	9884051005	Signature
E.Venkatesan	III	S31	9710006054	Signature
SSK Ragvendar	I	F-5	9962156895	Signature
R.Pradeepvenkatesh	III	G-11	9884468136	Signature
CH.Lakshmi Devi	I	S-6	9677254856	Signature
S.Muthu Saravan	II	S-17	9283150294	Signature
V.Jeeva Sundaramoorthy	II	F-18	9840054494	Signature
S.Ravishankar	I	F-7	8754455095	Signature
G.Gladin	II	G.24	9841778454	Signature
N.Vijaya	III	F.18	8428564998	Signature
B.Mohamed Raish	III	S7	8056089958	Signature
Ramakrishnan	III	S15	9940645533	Signature
Kniji Pande	II	G17	9786174363	Signature
Rajis Ash	B-11	S-9	7373778024	Signature
Gayathri T.	B-2	S.5	9095617769	Signature
A.Rangaraju	BII	S1	9940910596	Signature
Karthikeyan	G12	B1	9600427672	Signature
S.Authiprabhu	S27	B2	8939629014	Signature
Jayanthi Muralikrishnan	G3	B1	9940279196	Signature
S.Sakunthala	F11	B2	9976440137	Signature
K.Sugunadevi	G26	B3	9176574929	Signature

Reg.80/2018
Atana Flat Owners Residents Association
9841778454
Secretary

Reg.80/2018
Atana Flat Owners Residents Association
9884682297
President

9/12



atana association <atanaassociation@gmail.com>

Minutes of Meeting - ATANA- SEWAGE ISSUE Date : 6.12.18

4 messages

• smfacilities@arunexcello.com <smfacilities@arunexcello.com>

Sun, Dec 9, 2018 at 3:02 PM

To: atanaassociation@gmail.com

Cc: muthukumar763@yahoo.com

Dear Sir,

Minutes of Meeting

Date : 08.12.2018

Place : Head Office .

Arun Excello Staffs :

- 1. Mr. V. SRINIVASAN :- Sr.General Manager – Marketing. ✓
- 2. L. Saravanan : – Sr. manager – Facilities. ✓

ATANA Association Members :

- 1. Mr.Muthu Kumar -Secretary - Block 3 S 29.
- 2. Mr. Sathish – Joint Secretary – Block 2 S12.
- 3. Mr. Vimal Kumar – Treasurer – Block 3 G2.
- 4. Mr. Viji Pandi – Executive Member – Block 2 G17

Meeting Started at 5:50 pm

Main discussion of the meeting : **Permanent solution for disposal of sewage treated Water .**

- Firstly Sr.GM thanked all the Atana Association members for attending the meeting.

- Arun Excello explained about the Holding tank constructed in Vasantha project and also clearly briefed about the experiment conducted .

And finally Arun Excello confirmed that the experiment has not yielded the desired result due to low absorption of soil , hence this process cannot be continued further.

Then Arun Excello explained about the alternate Solution that , AE will buy a **NEW SEWAGE TANKER of 12000 liters Capacity** which will be handed over to Atana Association for their daily disposal of treated water. The cost of the tanker will be fully borne by Arun Excello: However AFOA will be responsible for the day to day maintenance of the Sewage water disposal and tanker lorry . The new tanker lorry will be exclusively used by ATANA association.

- After few clarifications ,Atana association members in principle appreciated and accepted the offer , however they will discuss with other Members /Owners and re-confirm the proposal shortly.

And also AE clearly clarified that , Once the new tanker lorry is handed over to the association , Arun Excello will in no way be responsible in terms of disposal of treated water.

- The future maintenance of the Tanker Lorry, Insurance, FC, Fuel ect will be scope of the AFOA.

- Subsequently AFOA, requested AE to address the following few issues in their project.

The details of the issues are listed below :

- ATANA Association requested for a new borewell as they have a huge water scarcity .
 - a) **Request was noted and told them to revert back after discussing with the management.**
- Clothes drying clamps height to be re-worked ..
 - a) **Informed them that , we will advise the execution team to do the re-work wherever applicable .**
- Garden pit to be formed for a size of 2x2 adjacent to compound wall surrounding the entire building (all 3 sides)
 - a) **Sr.GM told them will discuss with the management and revert back to them at the earliest..**

114

- Separate Entrance or fencing for the Supermarket :
- a) **Though this arrangement is deviation as per DTCP approvals, we will discuss with the management and will revert back at the earliest.**
- Children's' play area and Benches in the garden.
- a) **The point was taken and told them will discuss with the management and revert back shortly.**

Once again Sr.GM thanked the Association for accepting AE's proposal .

Meeting ended at 7.00 pm.

Regards,

L. saravavan

Sr.Manager – Facilities

9840621478



I'm protected online with Avast Free Antivirus. Get it here — it's free forever.

12/18/21, 11:18 AM

Gmail - Minutes of Meeting - ATANA- SEWAGE ISSUE Date : 6.12.18

Sr. Manager – facilities

9840621478

[Quoted text hidden]

16

atana association <atanaassociation@gmail.com>

To: smfacilities@arunexcello.com

Wed, Dec 26, 2018 at 10:48 PM

Hi Arun Excelllo Team,

Actully we are very confushed with your statement about water source,

On Nov 18 meeting at our building with Ramnath and Team Mr. Saranavanan was told to us power was taking to Hero show room shed due to we are using Hero borewell water (Reason our borewell water was not enough for Atana)

Now same Saravanan replying us our water source was enough.

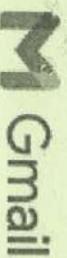
Anyway we are agree with you and beliving Arun excelllo team...

If Atana water source is was enough for us. Please remove all other water source connection from outside to atana building and cut power source to Hero show room, And run Atana building with our single borewell source for next 6 month of maintenance. then we will agree our water source was enough for us.

Regards,

Muthukumar. R

[Quoted text hidden]



atana association <atanaassociation@gmail.com>

Reg - Handover Discussion Meeting

3 messages

Wed, Jul 10, 2019 at 9:16 PM

atana association <atanaassociation@gmail.com>
 To: SMFACILITIES ARUN EXCELLO <smfacilities@arunexcello.com>
 Cc: facilities@arunexcello.com, CRM ARUN EXCELLO <crm@arunexcello.com>, Srinivasan GM
 <srinivasan@arunexcello.com>

Hi Arun Excello Team,

We have planned handover discussion meeting on coming sunday 11AM in Atana compass with all house owner and Arun excello team. We like to have any one higher authority person from Arun excello team to attend this meeting for better clarification. Please confirm us same.

Regards,
 Vairamuthu
 Join Secretary,
 8939853787

Sat, Jul 20, 2019 at 12:21 AM

atana association <atanaassociation@gmail.com>
 To: SMFACILITIES ARUN EXCELLO <smfacilities@arunexcello.com>
 Cc: facilities@arunexcello.com, CRM ARUN EXCELLO <crm@arunexcello.com>, Srinivasan GM
 <srinivasan@arunexcello.com>

TO :

Arun excello facility team / Arun excello Management ,

As per discussion had with you on 14.07.2019 from 11.30 am to 2.00 pm at Atana campus block 1 nearby our meeting spot , There were 130 house owners of atana association society members and arun excello facility team on behalf of Arun excello management participated in the meeting , The below points were discussed as pending from the day one .

1. Drinking water issue : As confirmed by your team Atana campus having 4 Water bore wells, but currently 1 bore well is only in working condition. Balance 3 water bore wells have not jet pumps and not in working condition .So we requested to provide all 4 bore wells in working condition or new 3 bore wells with jet pumps.
2. Drainage Water Issue: Regarding Drainage water disposal Arun excello insisted flat owners & Association to get Lorry for water disposal ,but Association & Owners also requested for permanent solution and not accepted to get lorry. We requested to provide the pits gardening around the atana campus wall to use STP treated surplus water inside the campus.
3. Children Play Area: In garden no children playing equipment like
 - 3.1 Playground slide , 3.2 playground swings , 3.3 Seesaw , 3.4 Net climbers , 3.5 jungle gym , 3.6 Kids play equipment , 3.7 Kids Multiply station ,
4. TNEB Power flexibility :

Atana campus currently one transformer only available. Due to this frequent Power fluctuations we are facing and short circuits lead house hold items getting damaged frequently , (Also one transformer is not enough of 196 houses), where it was committed by arun excello team one year back we are following continuously but no solution till date .

5. Common issue
 - 5.1. Each Block Name Board,
 - 5.2. Sun shade provision ,
 - 5.3 Rain Water harvestings pits to be increased
 - 5.4 convex mirror to be provided In all corners to avoid accidents , .
 - 5.5 Society office ,
 - 5.6 Dust Bins to be increased,
 - 5.7 EB cables open in some places,
 - 5.8 Water control valve to be provided in each house.
 - 5.9 Fire extinguisher and sand stand in each block ,
 - 5.10 Common area floor damaged.

Those points are discussing in all our meeting but there is no improvement till now due that we are loosing our confidence level from Arun excello team. Even many of the owners ready to return back the house to Arun excello , we are totally disappointed in Arun excello commitments as you are not even moved single step since the discussion from last 2 years. Because of your mis commitments force us to go court.. So we are requesting you to take necessary action to have smooth relationship..

12/16/21, 10:17 AM

Gmail - Reg - Handover Discussion Meeting

Regards,

Gladin anitha

Secretary,

&

Vairamuthu
Join Secretary,
8939853787

[Quoted text hidden]

smfacilities@arunexcello.com <smfacilities@arunexcello.com>
To: atanaassociation@gmail.com

Mon, Jul 22, 2019 at 11:58 AM

Dear ATANA Association,

Greetings of the Day:

With ref to your trailing mail, please find our reply below marked in red.

Kindly revert back to us at the earliest, as we have only few days left for the handing over.

Regards,

L. Saravanan

Sr. Manager – Facilities

From: atana association [mailto:atanaassociation@gmail.com]

Sent: Saturday, July 20, 2019 12:22 AM

To: SMFACILITIES ARUN EXCELLO

Cc: facilities@arunexcello.com; CRM ARUN EXCELLO; Srinivasan GM

Subject: Re: Reg - Handover Discussion Meeting

TO :

Arun excello facility team / Arun excello Management ,

As per discussion had with you on 14.07.2019 from 11.30 am to 2.00 pm at Atana campus block 1 nearby our meeting spot , There were 130 house owners of atana association society members and arun excello facility team on behalf of Arun excello management participated in the meeting , The below points were discussed as pending from the day one .

1. Drinking water issue : As confirmed by your team Atana campus having 4 Water bore wells, but currently 1 bore well is only in working condition, Balance 3 water bore wells have not jet pumps and not in working condition .So we requested to provide all 4 bore wells in working condition or new 3 bore wells with jet pumps. – After examination for 15 days , we found that existing working borewell water output is for more than 2.5 hrs. with a 1.5 inch flow after an interval of 1 hour motor halt . This is more than sufficient for the entire project .

Regarding the handover of the borewells with working motors , we will discuss with the management and revert back to you .

2. Drainage Water Issue: Regarding Drainage water disposal Arun excello insisted flat owners & Association to get Lorry for water disposal ,but Association & Owners also requested for permanent solution and not accepted to get lorry. We requested to provide the pits gardening around the atana campus wall to use STP treated surplus water inside the campus. – Providing Garden pits around the campus is not in our scope , Association can do this on their own cost after handing over . Regarding the Sewage disposal AE has offered the Association with the tanker lorry . we would like to once again confirm you that after all sorts of experiments, AE has come up with this solution , which in fact is the last and final solution for disposing treated sewage water .

3. Children Play Area: In garden no children playing equipment like

3.1 Playground slide, 3.2 playground swings , 3.3 Seesaw , 3.4 Net climbers , 3.5 jungle gym , 3.6 Kids play equipment , 3.7 kids Multiply station, - In this regard, we would like to inform the association that , we will revert back to you after discussing with the management .

4. TNEB Power flexibility :

Atana campus currently one transformer only available, Due to this frequent Power fluctuations we are facing and short circuits lead house hold items getting damaged frequently , (Also one transformer is not enough of 196 houses), where it was committed by arun excello team one year back we are following continuously but no solution till date . In this regard , we would like to clarify that , the delay is not from AE side , however management is putting full effort to get the transformer for ATANA project. Hopefully, we expect the transformer to arrive at the earliest .

5. Common issue

5.1. Each Block Name Board, - Not in our Scope

5.2. Sun shade provision , - We will revert back to you after checking with our plan drawings .

5.3 Rain Water harvestings pits to be increased - Sufficient rain water harvesting pits are provided for the project.

5.4 convex mirror to be provided in all corners to avoid accidents , -. Not in our Scope

- 5.5 Society office - In this regard , We would like to clarify that a maintenance room has been already provided in the terrace , which can be used by the association after handing over .
- 5.6 Dust Bins to be increased, - Sufficient Dust bins were provided , association can always increase the quantity if needed.
- 5.7 EB cables open in some places, - We will address the issues and rectify the same at the earliest
- 5.8 Water control valve to be provided in each house. – Not in our Scope
- 5.9 Fire extinguisher and sand stand in each block , - Not in our Scope
- 5.10 Common area floor damaged. – The paver blocks undulation issue will be addressed at the earliest .

Those points are discussing in all our meeting but there is no improvement till now due that we are loosing our confidence level from Arun excello Team. Even many of the owners ready to return back the house to Arun excello , we are totally disappointed in Arun excello commitments as you are not even moved single step since the discussion from last 2 years. Because of your mis commitments force us to go court.. So we are requesting you to take necessary action to have smooth relationship..- In this regard, we would like to clarify that , Our priority is to handover the project to ATANA association as our maintenance period expires on 31.07.2019, Hence we request the association not to club the handing over process with the other pending issues mentioned above and also to come forward to take over the maintenance which is the day to day activities of ATANA project . Other pending issues in our scope can be always discussed and rectified in essential manner .

Kindly revert back to us at the earliest for a smooth handing over .

Regards,

Gladin anitha

Secretary,

&

Vairamuthu

Join Secretary,

8939853787

On Wed, 10 Jul 2019, 9:16 pm atana association, <atanaassociation@gmail.com> wrote:

Hi Arun Excello Team,

12/16/21, 10:17 AM

Gmail - Reg - Handover Discussion Meeting

21

We have planned handover discussion meeting on coming sunday 11AM in Atana compass with all house owner and Arun excello team. We like to have any one higher authority person from Arun excello team to attend this meeting for better clarification. Please confirm us same.

Regards,

Vairamuthu

Join Secretary.

89339853787

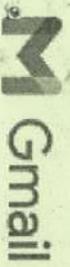


I'm protected online with Avast Free Antivirus. Get it here — it's free forever.

12/16/21, 10:28 AM

Gmail - RE: Reg - Atana Discussion Meeting

22



atana association <atanaassociation@gmail.com>

RE: Reg - Atana Discussion Meeting

6 messages

smfacilities@arunexcello.com <smfacilities@arunexcello.com>

Sat, Mar 28, 2020 at 2:08 PM

To: atana association <atanaassociation@gmail.com>, crm1@arunexcello.com, crm2@arunexcello.com

Cc: Srinivasan GM <srinivasan@arunexcello.com>

Sir,

Further to our reply below for your mail , please find attached STP TEST REPORT taken on 22.07.2019 for ATANA Project .

Regards ,

L. Saravanan

From: smfacilities@arunexcello.com [mailto:smfacilities@arunexcello.com]

Sent: Saturday, March 28, 2020 1:47 PM

To: 'atana association'; 'crm1@arunexcello.com'; 'crm2@arunexcello.com'

Cc: 'Srinivasan GM'

Subject: RE: FW: Reg - Atana Discussion Meeting

To,

The Secretary,

Atana Flat Owners Association,

Sir,

Sub: Reply to your email communication dt-22.3.2020- Reg

This reply is with regard to the above referred email mentioning about the issue relating to the non-functioning of the STP constructed in the Atana Project.

It is brought to your knowledge at the first instance is that the maintenance period undertaken by us is over by 31st of July, 2019. Further it is to be noted that the STP constructed was tested even at the verge of the maintenance period to be over, i.e on 27.7.2019 and was found fully functional. The report given in the same was mentioned as below detectable limit and was opined that the above submitted water sample meets the TNPCB standards thereby establishing the fact that the STP was fully functional without any default till the maintenance was with us. It may not go out of place to mention that the demonstration of the STP was also made by our vendor and the details of the operation of the same was well explained to your association office bearers for 5 days from July 31st to August 5th of 2019 and also the same was monitored till August 10, 2019. This clearly manifests that the builder had taken all effective earnest measures to ensure the STP was in working condition even beyond the statutory period of maintenance by the builder.

The entire email content is totally denied and we also like to bring to your kind knowledge that when all the respective documents pertaining to the entire project was handed over to the members of the association, there was much reluctance to receive the same by your association members for the reasons best known to you. Moreover it is rather amazing to note that the entire project having been completed and handed over and at this juncture you have come forward with false complaints trying to target us for no reasons. More so the scintillating fact remains that the maintenance liability period of 2 years by the builder is also over by 31st, July, 2019. Till the entire period of the maintenance the STP had been well functioning and even at the verge of the period to conclude we had taken steps to explain the working and operation of the STP by our vendors. It is more precise to state that they had also been there at your premises till 5th of August, 2019. This fact would go to prove that we had taken effective measures to ensure providing the best amenities for the members of the association. Brushing aside all these vital facts your email content of claiming 2 lakhs at this stretch of time cannot fetch any concern as we are not bound by the same at any cost.

Further it is more appropriate to establish the fact that the STP had been under your association's maintenance for the past 8 months i.e. from 1st August 2019 till date. The entire maintenance has been undertaken by your association subsequent to the statutory period of maintenance of 2 years by us. It is to note that the members of the association had been paying the monthly subscription to the association from then onwards and the said account is maintained only by the association. And now the non-functioning of the STP shows your lethargic attitude towards maintaining your own apartments in particular of the STP etc which requires day-to-day maintenance for the smooth functioning for a long run. It is made clear that at no stretch of imagination you can attribute any reason on us making a pseudo claim of Rs.2 lakhs for the said estimated cost for the repairs to be carried out, despite the fact remains that it is your fault of not maintaining the STP for the past 8 months.

We are not entertaining the same and you cannot fasten any liability on to us without any valid rhyme or reason. Hence there is no bounden duty of the builder to carry out maintenance throughout and even after the defective liability period is over. Therefore it is up to the members of the association to maintain your apartments and calling upon the builder to pay for the repair works is totally unfounded and your association is bound to do the same at your cost. You may please refrain from creating any unpleasant moves from your side thereby trying to harass us for any unwanted reasons.

Thanking You,

Regards ,

L. Saravanan

Sr. Manager – Facilities

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Atana Owners & Association Requested So many Points in the meeting.

First thanks for the below 08 points acknowledgment.

1. Bore Well Motor Fix – As discussed, we will provide another 1 Nos. borewell motor for the usage.
2. Rain Water Harvesting System – We will correct the Rain Water Harvesting System.
3. Inside Flat issue like crack/seepage and other snag points – We will attend the crack and seepage issues as per the final list given by the customer.
4. CCTV Camera – We will do the CCTV Camera Service.
5. Generator – Generator Servicing will done from our side.
6. STP Motors servicing – STP Motor Service along the civil related works will be executed in the STP Room.
7. Cloth Drying Hangers – Cloth Drying Hangers height will adjusted as per the request.
8. Dust Bin – Dust Bins will provided.

Pls Start your work & Atana Association will do extreme support to AE.

Thanks,

Anitha Gladin

Atana Association - Secretary

On Thu, Nov 21, 2019, 12:15 PM <smfacilities@arunexcello.com> wrote:

Dear Atana Association ,

Greetings from Arun Excello ,

With ref to the trailing mail and also the discussion had with Mr. David (President –Atana Association), regarding taking over of the Sewage tanker lorry , we would like to inform you that

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AE will extend its support for selling the sewage tanker lorry after successful handing over of the Sewage tanker to Atana Association.

Hence we request the association to confirm and also take over the sewage tanker lorry at the earliest for our further action .

Regards ,,

L. Saravanan.

Sr. Manger – Facilities

From: crm1@arunexcello.com [mailto:crm1@arunexcello.com]

Sent: Friday, November 15, 2019 6:43 PM

To: atanaassociation@gmail.com; crm2@arunexcello.com

Subject: FW: Reg - Atana Discussion Meeting

Dear Atana Association,

Greetings from Arun Excello,

With Reference to the trailing mail and the direct meeting on 10.11.2019, We would like to update you on the below following points.

1. Bore Well Motor Fix – As discussed, we will provide another 1 Nos. borewell motor for the usage.
2. Rain Water Harvesting System – We will correct the Rain Water Harvesting System.

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3. Inside Flat issue like crack/seepage and other snag points – We will attend the crack and seepage issues as per the final list given by the customer.
4. CCTV Camera – We will do the CCTV Camera Service.
5. Generator – Generator Servicing will done from our side.
6. STP Motors servicing – STP Motor Service along the civil related works will be executed in the STP Room.
7. Cloth Drying Hangers – Cloth Drying Hangers height will adjusted as per the request.
8. Dust Bin – Dust Bins will provided.

Further, We request you to kindly confirm and receive the Handing over documents and the Sewage Tanker Lorry. Based on your confirmation we will start doing the above mentioned works at the earliest.

Awaiting for your reply.

Thanks and Regards,

M.Senthilkumar

Manager Customer Relations

From: crm2@arunexcello.com [mailto:crm2@arunexcello.com]
Sent: Tuesday, November 5, 2019 6:09 PM
Cc: 'Senthil CRM'
Subject: RE: Reg - Atana Discussion Meeting

Dear ATANA Association,

Greetings from Arun Excelllo,

With ref to the trail mail, please find below our replies for your perusal which is highlighted in red color.

The below points were discussed as pending from Arun Excelllo Side.

1. Drinking water issue : As confirmed by your team Atana campus having 4 Water bore wells, but currently 1 bore well is only in working condition, Balance 3 water bore wells have not jet pumps and not in working condition .So we requested to provide all 4 bore wells in working condition or new 3 bore wells with jet pumps.

Note : 1 Bore wells are not sufficient for 196 houses.

- In this regard, it had been highlighted to you earlier by our Facility Manager – Mr. Saravanan to the association that sufficient borewells were provided for the project, in addition to that AE had provided one extra borewell, which we have not done for any other project. Hence we had also verified once again with our management and we would like to clarify you that the association needs any additional borewell it can borre on their own association cost. We will not be able to provide any additional borewell. Thanks for the understanding

2. TNEB Power flexibility :

Atana campus currently one transformer only available, Due to this frequent Power fluctuations we are facing and short circuits lead house hold items getting damaged frequently , (Also one transformer is not enough of 196 houses), where it was committed by Arun excello team one year back we are following continuously but no solution till date.

- As it had been earlier highlighted to you earlier by our Facility Manager – Mr. Saravanan, We would like to clarify you once again that the delay is from TNEB and not from AE side . Still we are putting our full efforts to get the transformer at the earliest .

3. Total - 41 Defects in the Interior of the Atana House.

– As it had been earlier highlighted to you earlier by our Facility Manager – Mr. Saravanan, We have attended all the complaints according to the list provided by the association for which we have a maintained a record. Any defects mentioned here were not brought to our notice before. Hence, we will not be able to do the new list.

4. STP motors issues.

-- As it had been earlier highlighted to you earlier by our Facility Manager – Mr. Saravanan, All the STP motors were working fine at the time of handing over . Hence it is not our scope at present. You are requested you to rectify the issues by yourselves.

5. Children Play Area: In garden No children playing equipment as mentioned in Arun Excelllo commitment.

-- As it had been earlier highlighted to you earlier by our Facility Manager – Mr. Saravanan, There is no Specific proof that we will be providing children playing equipment. It is Not in our scope.

6. Rain Water harvesting pits to be increased & arrange properly.

-- As it had been earlier highlighted to you earlier by our Facility Manager – Mr. Saravanan, We will get back to you on this issue at the earliest .

7. Maintenance office & Name Board not available

- - As it had been earlier highlighted to you earlier by our Facility Manager – Mr. Saravanan, It is NOT IN OUR SCOPE for Name board .

8. Exact Home owner Address & Ph.no & Details of the houses in the case.

– As it had been earlier highlighted to you earlier by our Facility Manager – Mr. Saravanan ,We have already provided the updated client list to the association.

9. Corpus amount.

12/16/21, 10:28 AM

Gmail - RE: Reg - Atana Discussion Meeting

31

-- As it had been earlier highlighted to you earlier by our Facility Manager – Mr. Saravanan we would like to clarify the association once again that , there is NO CORPUS FUND for ATANA project.
10.Drainage Water Issue.

-- As it had been earlier highlighted to you earlier by our Facility Manager – Mr. Saravanan, We have already provided the solution of buying a SEWAGE TANKER LORRY for the association which is the final and genuine remedy for the drainage issue .

So we are requesting you to come & visit - Take necessary action to have smooth relationship.

Our Team has visited the place several times and understand the issues very clearly and according to that only we have submitted our replies.

Thanks & Regards,
Sriram M.



Avast

This email has been checked for viruses by Avast antivirus software.
www.avast.com



Atana July - 2019.pdf
460K

Wed, May 6, 2020 at 11:46 AM

atana association <atanaassociation@gmail.com>
To: SMFACILITIES ARUN EXCELLO <smfacilities@arunexcello.com>
Cc: crm1@arunexcello.com, crm2@arunexcello.com, Srinivasan GM <srinivasan@arunexcello.com>

Hi Arun Excello facility team,

Second New transformer came from EB office on 23.04.2020.

Currently one old transformer only working.& voltage variations also happens.

Now request to arrange wire connection of second new transformer & avoid voltage issue.

Waiting for your valuable reply.

Thanks & Regards,

Atana Association.

[Quoted text hidden]

Sat, May 9, 2020 at 10:13 PM

smfacilities@arunexcello.com <smfacilities@arunexcello.com>
To: atana association <atanaassociation@gmail.com>
Cc: crm1@arunexcello.com, crm2@arunexcello.com

Dear Sir,

Greetings from Arun Excello.

12/16/21, 10:28 AM

Gmail - RE: Reg - Atana Discussion Meeting

With ref to the trailing mail, we would like to inform you that any work related to configuration of the

transformer can only

be done after the lock-down period.

Hence we request you to kindly bear with us till such time.

STAY HOME STAY SAFE . LET US FIGHT COVID -19 .

Regards ,,

L. Saravanan.

Sr. Manager – Facilities

[Quoted text hidden]

[Quoted text hidden]

[Quoted text hidden]

[Quoted text hidden]



This email has been checked for viruses by Avast antivirus software.
www.avast.com

Mon, Jun 1, 2020 at 4:04 PM

atana association <atanaassociation@gmail.com>

To: SM/FACILITIES ARUN EXCELLO <smfacilities@arunexcello.com>

Cc: crm1@arunexcello.com, crm2@arunexcello.com

Hi Arun Excello facility team,

As discussed by phone call regarding handing over pending document & pending work.

Pls come & visit Atana apartment We will sit together & discuss the above points.

Thanks & Regards

Atana Association.

[Quoted text hidden]



image001.png
2K

atana association <atanaassociation@gmail.com>

https://mail.google.com/mail/u/1/?ik=5d2dc477b5&view=ol&search=all&permthid=thr&asf%3A16623d637823d3d501%3d&siml=men_fw_3A16623

Fri, Jun 5, 2020 at 3:42 PM

11/12

322

12/16/21, 10:28 AM

Gmail - RE: Reg - Alana Discussion Meeting

To: SMFACILITIES ARUN EXCELLO <smfacilities@arunexcello.com>
Cc: cmm1@arunexcello.com, cmm2@arunexcello.com, Srinivasan GM <srinivasan@arunexcello.com>

33

Hi Arun Excello facility team,

Regarding - Registered Courier received from Tamilnadu Pollution Control Board on yesterday on 04.06.2020

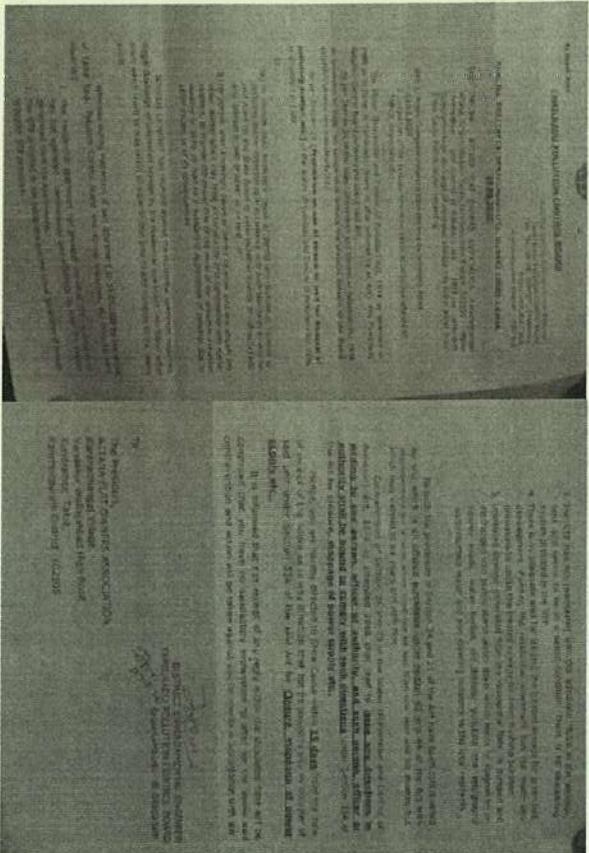
Mentioning the below query of

- 1.STP capacity not sufficient .
- 2.Excess wastage water disposable to garden was not sufficient space to drain the water
3. Drainage water can not be divert to nearby roads & water bodies etc..

Requested to Arun Excello team pls prove the STP capacity with proper documentation within 15 Days of receipt courier.

Otherwise power supply will stopped by Tamilnadu Pollution control board.

Pls refer the Photo Copy..



Note : New Transformer received from EB office last one month but still wire connection not done.

Requested to arrange New Transformer wire connection & Solve the STP reality issue.

[Quoted text hidden]
 [Quoted text hidden]



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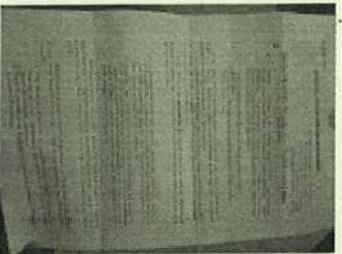
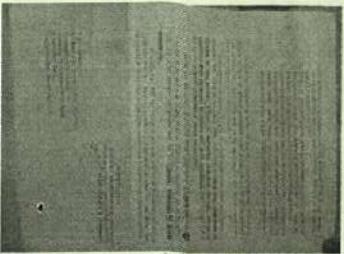
2 attachments

WhatsApp Image 2020-06-04 at 5.17.25 PM (1).jpeg
121K

12/16/21, 10:28 AM

Gmail - RE: Reg - Alana Discussion Meeting

314



WhatsApp Image 2020-06-04 at 5.17.25 PM.jpeg
121K

Mon, Jun 8, 2020 at 1:05 PM

smfacilities@arunexcello.com <smfacilities@arunexcello.com>

To: atana association <atanaassociation@gmail.com>

Cc: crm1@arunexcello.com, crm2@arunexcello.com, Srinivasan GM <srinivasan@arunexcello.com>

Dear ATANA Association,

Greetings from Arun Excello :-

With ref to your trail mail, we would like to inform you that, we have received the same communication directly from TNPCB and our management has sent a suitable reply to them through registered post.

This is for your kind information.

[Quoted text hidden]

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 106 of 2020(SZ)

BETWEEN

Atana Flat Owners and Residents
Association, Regn.No.80/2018
Rep. by its Secretary Mrs.Suguna
: Applicant

AND

1. The District Environmental
Engineer
Tamil Nadu Pollution Control
Board, & 2 others
: Respondents

LIST OF ENCLOSURES

M/s. R. Prabhakaran (1646/01)

Counsel for the Applicant

pravdalawassociatsteam@gmail.com

9840783075

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New meeting

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Hangouts

Pravda

+

Rejoinder filed by the applicant in OA.No.106/2020

Pravda Law Associates Team <pravadalawassociatesteam@gmail.com>

3:22 PM (0 minutes ago)

Dear Sir/Madam

Please find the attached the Rejoinder filed by the applicant in OA.No.106/2020 kindly acknowledge the same.

M.KARPAAGAM(ADVOCATE)

PH.NO.9840783075

Thanks & Regards,



Pravda Law Associates Team

Phone: +91-44-4218 8539

Email: pravadalawassociatesteam@gmail.com

Website: <http://www.pravdalegal.com>

Address: Navin's Apartment, II Floor, No 4, 4th Street, Nandanam Extension, Nandanam, Chennai - 600035. Branches:- Chennai / New Delhi / Pondicherry / Madurai